

MINUTES OF THE MEETING No. 29/11 dated 20.10.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, IA, Deptt. of C&PC (Chem. Div.)
2. Shri Saish Kumar, IA, DIPP
3. Shri S.S Sah, Dy. DGFT
4. Shri V.V. Sadasivan, Spices Board
5. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.28/11 for confirmation and confirmed and adopted the same without any change.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 29/83-ALC1/2010 MEETING DATE : 20.10.2010

1	Case No.:5/6/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00046/AM08/	RLA File :02/24/040/00001/AM08/	Lic.No/Date:0210099762 05.04.2007	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda. The firm was expected to attend personal hearing in the meeting on 22.9.2010.. However, the firm did not turn up to day. Another PH given on 13.10.2010. The firm did not turn up.			

Accordingly the case may be re-listed on 17.11.2010.

2	Case No.:4/13/85-ALC3/2008	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/85/050/00094/AM09/	RLA File :02/24/040/00039/AM09/	Lic.No/Date:0210112510 15.05.2008	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda. The firm was expected to attend personal hearing in the meeting on 22.9.2010.. However, the firm did not turn up to day. Another PH given on 13.10.2010. The firm did not turn up. Accordingly the case may be re-listed on 17.11.2010.			

3	Case No.:2/3/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00011/AM10/	RLA File :10/24/040/00118/AM09/	Lic.No/Date:1010033329 06.04.2009	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda. Clarification received from RLA, Cochin dated 20.7.2010 has been forwarded to Spices Board for comments on 26.10.2010. Fresh Comments awaited Accordingly the case may be re-listed on 17.11.2010.			

4	Case No.:3/34/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00588/AM10/	RLA File :03/95/040/00464/AM10/	Lic.No/Date:0310543184 29.10.2009	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda. It was noted by the Committee that the reply from the firm is awaited asking for correct ITC(HS) Code of the export product. A letter issued on 28.10.2010 for want of correct ITC(HS) Code. Accordingly the case may be re-listed on 17.11.2010.			

	Case No.:53/34/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
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5	HQ File :01/83/050/00638/AM10/	RLA File :02/24/040/00144/AM10/	Lic.No/Date:0210133427 06.11.2009	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda. The firm was expected to attend personal hearing in the meeting on 22.9.2010.. However, the firm did not turn up to day. Another PH given on 13.10.2010. The firm did not turn up. Accordingly the case may be re-listed on 17.11.2010..			

6	Case No.:69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.11.2010.			

7	Case No.:6/36/83-ALC1/2009	Party Name:DANISCO (INDIA) PVT LTD	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00667/AM10/	RLA File :05/23/040/00073/AM10/	Lic.No/Date:0510253018 20.11.2009	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Food Processing vide letter dated 7.9.2010. The Committee decided to issue reminder. Accordingly the case may be re-listed on 17.11.2010.			

8	Case No.:8/42/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00789/AM10/	RLA File :10/24/040/00102/AM10/	Lic.No/Date:1010036549 24.12.2009	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four week for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.11.2010.			

9	Case No.:5/46/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00833/AM10/	RLA File :02/24/040/00215/AM10/	Lic.No/Date:0210137115 29.01.2010	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda. The firm was expected to attend personal hearing in the meeting on 22.9.2010.. However, the firm did not turn up to day. Another PH given on 13.10.2010. The firm did not turn up. Accordingly the case may be re-listed on 17.11.2010.			

10	Case No.:17/50/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00961/AM10/	RLA File :02/24/040/00228/AM10/	Lic.No/Date:0210138781 03.03.2010	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda. The firm was expected to attend personal hearing in the meeting on 22.9.2010.. However, the firm did not turn up to day. Another PH given on 13.10.2010. The firm did not turn up. Accordingly the case may be re-listed on 17.11.2010..			

11	Case No.:17/1/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/01048/AM10/	RLA File :10/24/040/00144/AM10/	Lic.No/Date:1010038017 31.03.2010	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.11.2010.			

	Case No.:18/1/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Approved
	HQ File :01/83/050/01049/AM10/	RLA File :10/24/040/00145/AM10/	Lic.No/Date:1010038023 31.03.2010	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNN/03/09-10 dt. 20.9.2010 stating that the weighted average yield comes to 28.35% whereas the			

15	Case No.:11/5/83-ALC1/2010	Party Name:EVERSHINE WOOD PACKAGING PVT LTD	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Approved
	HQ File :01/83/050/00076/AM11/	RLA File :04/24/040/00007/AM11/	Lic.No/Date:0410113329 23.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 15.10.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Pine Wood Pallets/Crafts/Boxes/Runners/Skids/Packing item	1 CBM	Pine Wood Logs	1.25 CBM
	Taking cue from SION at S.No.A-3638, the applicant should achieve minimum value addition as 30% RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

16	Case No.:12/5/83-ALC1/2010	Party Name:EVERSHINE WOOD PACKAGING PVT LTD	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Approved
	HQ File :01/83/050/00077/AM11/	RLA File :04/24/040/00008/AM11/	Lic.No/Date:0410113330 23.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 15.10.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Pine Wood Pallets/Crafts/Boxes/Runners/Skids/Packing item	1 CBM	Pine Wood Logs	1.25 CBM

Taking cue from SION at S.No.A-3638, the applicant should achieve minimum value addition as 30%
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

17	Case No.:1/9/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00121/AM11/	RLA File :03/94/040/00134/AM11/	Lic.No/Date:0310575232 20.05.2010	Defer Date:17.11.2010
	Decision :The Committee considered the case as per agenda. On the basis of written comments dt. 15.10.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Percentage pigment and percentage solid content in export 2. Material balance import and export on the basis of pigment and solid resin content. Accordingly the case may be re-listed on 17.11.2010.			

18	Case No.:4/9/83-ALC1/2010	Party Name:KAYSONS TRADE HOUSE.,	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00124/AM11/	RLA File :03/94/040/01091/AM10/	Lic.No/Date:0310575441 21.05.2010	Defer Date:17.11.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 10.8.2010 issued by this office. Reminder issued on 20.10.2010. Accordingly the case may be re-listed on 17.11.2010..			

19	Case No.:8/9/83-ALC1/2010	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00128/AM11/	RLA File :03/95/040/00097/AM11/	Lic.No/Date:0310575648 24.05.2010	Defer Date:17.11.2010
	Decision :The Committee considered the case as per agenda and noted that reply from the firm has been sent to TA. Comments awaited from TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on			

17.11.2010.

20	Case No.:9/21/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00339/AM11/	RLA File :30/24/040/00011/AM11/	Lic.No/Date:3010067334 07.06.2010	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 11/10/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.11.2010.			

21	Case No.:1/13/83-ALC1/2010	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00190/AM11/	RLA File :26/24/040/00006/AM10/	Lic.No/Date:2610009159 16.06.2010	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.10.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 17.11.2010.			

22	Case No.:2/13/83-ALC1/2010	Party Name:BILTUBE INDUSTRIES LTD.	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00191/AM11/	RLA File :31/24/040/00050/AM11/	Lic.No/Date:3110043619 16.06.2010	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 7.9.2010.. Reminder issued on 20.10.2010. Accordingly the case may be relisted on 17.11.2010			

	Case No.:5/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
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23	HQ File :01/83/050/00194/AM11/	RLA File :10/24/040/00023/AM11/	Lic.No/Date:1010039098 17.06.2010	Defer Date:17.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Spices Board Accordingly the case may be re-listed on 17.11.2010.				

24	Case No.:7/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00196/AM11/	RLA File :10/24/040/00021/AM11/	Lic.No/Date:1010039111 18.06.2010	Defer Date:17.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Spices Board Accordingly the case may be re-listed on 17.11.2010.				

25	Case No.:8/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00197/AM11/	RLA File :10/24/040/00022/AM11/	Lic.No/Date:1010039113 18.06.2010	Defer Date:17.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Spices Board Accordingly the case may be re-listed on 17.11.2010.				

26	Case No.:9/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00198/AM11/	RLA File :10/24/040/00014/AM11/	Lic.No/Date:1010039131 21.06.2010	Defer Date:17.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Spices Board Accordingly the case may be re-listed on 17.11.2010.				

	Case No.:10/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
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27	HQ File :01/83/050/00199/AM11/	RLA File :10/24/040/00020/AM11/	Lic.No/Date:1010039132 21.06.2010	Defer Date:17.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Spices Board Accordingly the case may be re-listed on 17.11.2010.				

28	Case No.:12/13/83-ALC1/2010	Party Name:INDO COLCHEM LIMITED	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00201/AM11/	RLA File :08/24/040/00304/AM10/	Lic.No/Date:0810089866 21.06.2010	Defer Date:17.11.2010
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 27.9.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 17.11.2010.				

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Case No.:15/13/83-ALC1/2010	Party Name:AURAMINE DYESTUFF PVT. LTD.	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Approved
HQ File :01/83/050/00204/AM11/	RLA File :08/24/040/00093/AM11/	Lic.No/Date:0810089872 21.06.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/75/2010-Ch.II dated 18.10.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Acid Brown 434 (Dye content 70%)	1 Kg	1. Resorcinol 2. Sodium Picramate 3. 1:6 Cleeves Acid 4. Sodium Nitrite	0.124 Kg 0.245 kg 0.247 Kg 0.157 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

30	Case No.:16/13/83-ALC1/2010	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00205/AM11/	RLA File :04/24/040/00038/AM11/	Lic.No/Date:0410114813 22.06.2010	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC Div.) and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 17.11.2010.			

31	Case No.:17/13/83-ALC1/2010	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Approved
	HQ File :01/83/050/00206/AM11/	RLA File :03/95/040/00205/AM11/	Lic.No/Date:0310579883 22.06.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/75/2008-Ch.II dated 12.10.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Yellow B Base (4- Amino 3- Methoxy Azo Benzene-3- Sulfonic Acid (Purity 99% min. by HPLC)	1 Kg	Ortho Anisidine	0.570 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

32	Case No.:1/17/83-ALC1/2010	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00279/AM11/	RLA File :10/24/040/00017/AM11/	Lic.No/Date:1010039463 16.07.2010	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments awaited from the Spices Board Accordingly the case may be re-listed on 17.11.2010.

33	Case No.:2/17/83-ALC1/2010	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00280/AM11/	RLA File :02/24/040/00043/AM11/	Lic.No/Date:0210145156 16.07.2010	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Deptt. of C&PC(PC Div.). Accordingly the case may be re-listed on 17.11.2010.			

34	Case No.:4/18/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00284/AM11/	RLA File :10/24/040/00027/AM11/	Lic.No/Date:1010039514 21.07.2010	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Spices Board Accordingly the case may be re-listed on 17.11.2010.			

35	Case No.:4/21/83-ALC1/2010	Party Name:SUPERLITE JOINTINGS PVT. LTD.	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00334/AM11/	RLA File :05/24/040/00166/AM11/	Lic.No/Date:0510270300 11.08.2010	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 2.11.2010 issued by this office. Accordingly the case may be re-listed on 17.11.2010..			

36	Case No.:1/21/83-ALC1/2010	Party Name:EMAMI LIMITED,	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00331/AM11/	RLA File :02/24/040/00079/AM11/	Lic.No/Date:0210146357 12.08.2010	Defer Date:17.11.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the DC(MSME) Accordingly the case may be re-listed on 17.11.2010.

37	Case No.:2/21/83-ALC1/2010	Party Name:EMAMI LIMITED,	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00332/AM11/	RLA File :02/24/040/00080/AM11/	Lic.No/Date:0210146363 12.08.2010	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the DC(MSME) Accordingly the case may be re-listed on 17.11.2010.			

38	Case No.:3/21/83-ALC1/2010	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00333/AM11/	RLA File :04/24/040/00110/AM11/	Lic.No/Date:0410116248 12.08.2010	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 28.10.2010.. Accordingly the case may be relisted on 17.11.2010			

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Case No.:7/21/83-ALC1/2010	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Approved
HQ File :01/83/050/00337/AM11/	RLA File :02/24/040/00074/AM11/	Lic.No/Date:0210146524 16.08.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 15.10.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Writing & Printing Paper – (Plain Paper)	1 Kg	Waste paper Coated Book Stock (Grade-43) Sorted	1.39 Kg

Office Paper (Grade-37), Multi Grade Multi Print, Moisture content 10+/-2%

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:8/21/83-ALC1/2010	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Approved
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HQ File :01/83/050/00338/AM11/	RLA File :02/24/040/00078/AM11/	Lic.No/Date:0210146525 16.08.2010	Defer Date:
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Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 15.10.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Writing & Printing Paper – (Plain Paper)	1 Kg	Waste paper Coated Book Stock (Grade-43) Sorted Office Paper (Grade-37), Multi Grade Multi Print, Moisture content 10+/-2%	1.39 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:10/21/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
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HQ File :01/83/050/00340/AM11/	RLA File :10/24/040/00040/AM11/	Lic.No/Date:1010039840 16.08.2010	Defer Date:17.11.2010
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Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Spices Board Accordingly the case may be re-listed on 17.11.2010.

Case No.:11/21/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
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42	HQ File :01/83/050/00341/AM11/	RLA File :10/24/040/00038/AM11/	Lic.No/Date:1010039841 16.08.2010	Defer Date:17.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Spices Board Accordingly the case may be re-listed on 17.11.2010.				

43	Case No.:12/21/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00342/AM11/	RLA File :10/24/040/00007/AM11/	Lic.No/Date:1010039845 16.08.2010	Defer Date:17.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Spices Board Accordingly the case may be re-listed on 17.11.2010.				

44	Case No.:13/21/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00343/AM11/	RLA File :10/24/040/00008/AM11/	Lic.No/Date:1010039846 16.08.2010	Defer Date:17.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Spices Board Accordingly the case may be re-listed on 17.11.2010.				

45	Case No.:14/21/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00344/AM11/	RLA File :10/24/040/00009/AM11/	Lic.No/Date:1010039847 16.08.2010	Defer Date:17.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Spices Board Accordingly the case may be re-listed on 17.11.2010.				

	Case No.:16/21/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
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46	HQ File :01/83/050/00346/AM11/	RLA File :09/24/040/00101/AM11/	Lic.No/Date:0910043115 17.08.2010	Defer Date:17.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.11.2010				

47	Case No.:1/29/83-ALC1/2010	Party Name:GLOBAL DRILLING FLUIDS CHEMICALS LTD.	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00496/AM11/	RLA File :34/24/040/00123/AM11/	Lic.No/Date:3410027876 07.09.2010	Defer Date:17.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.11.2010				

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Case No.:1/25/83-ALC1/2010	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Approved
HQ File :01/83/050/00435/AM11/	RLA File :09/24/040/00234/AM11/	Lic.No/Date:0910043491 10.09.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide U.O.No.15022/20/2010-Ch.II dated 30.9.2010, the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Thifluzamide Technical	1 Kg	1. Ethyl 4,4,4-Trifluoro Aceto Acetate	0.670 Kg
		2. Thioacetamide	0.290 Kg
		3. 2,6-Dibromo-4-Trifluoro- methoxy Aniline	0.705 Kg
		4. Acetonitrile	3.426 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

49	Case No.:2/25/83-ALC1/2010	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00436/AM11/	RLA File :05/23/040/00095/AM11/	Lic.No/Date:0510272734 14.09.2010	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 15.10.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Different type of Synthetic Rubber to be imported & their quantity separately 2. Net content of Glass Roving, Phenolic Resin, Synthetic Rubber in export 3. Justification for 35% wastage indicating wastage at each stage of manufacture 4. Past production/corresponding consumption of various raw material duly certified by Central Excise for last 2 years (year-wise) Accordingly the case may be re-listed on 17.11.2010.			

50	Case No.:3/25/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00437/AM11/	RLA File :03/95/040/00408/AM11/	Lic.No/Date:0310592219 14.09.2010	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 17.11.2010.			

51	Case No.:4/25/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00438/AM11/	RLA File :03/95/040/00409/AM11/	Lic.No/Date:0310592223 14.09.2010	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and			

sent to Deptt. of C&PC(Chem.Div) on 1.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 17.11.2010.

52	Case No.:6/25/83-ALC1/2010	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00440/AM11/	RLA File :10/24/040/00035/AM11/	Lic.No/Date:1010040117 15.09.2010	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 17.11.2010.			

53	Case No.:2/29/83-ALC1/2010	Party Name:VISW AAT CHEMICALS LIMITED	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00497/AM11/	RLA File :03/95/040/00497/AM11/	Lic.No/Date:0310595035 04.10.2010	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.11.2010			

54	Case No.:3/29/83-ALC1/2010	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00498/AM11/	RLA File :03/95/040/00505/AM11/	Lic.No/Date:0310595042 04.10.2010	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.11.2010			

	Case No.:4/29/83-ALC1/2010	Party Name:MIHIR CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Approved
	HQ File :01/83/050/00499/AM11/	RLA File :03/95/040/00500/AM11/	Lic.No/Date:0310595045 04.10.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/49/2009-Ch.III dated 27.7.2010, the Committee decided to approve the case as under:-

55

Export Item	Qty.	Import Item	Qty.
Optical Whitening Agent (Optical White RS/Ultra White SFRI) (Containing: 1,4 Bis (O-Cyanostyryl) Benzene 14.7%)	1 Kg	1. 1,4 Bis (O-Cyanostyryl) Benzene 2. Vinyl Pyrollidon Co-Polymer (Solid content 30% in Aqueous solution)	0.148 Kg 0.088 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:5/29/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
HQ File :01/83/050/00500/AM11/	RLA File :03/95/040/00483/AM11/	Lic.No/Date:0310595052 04.10.2010	Defer Date:17.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.11.2010			

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Case No.:8/29/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
HQ File :01/83/050/00503/AM11/	RLA File :03/94/040/00574/AM11/	Lic.No/Date:0310594923 04.10.2010	Defer Date:17.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.11.2010			

58	Case No.:9/29/83-ALC1/2010	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00504/AM11/	RLA File :03/94/040/00549/AM11/	Lic.No/Date:0310594929 04.10.2010	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.11.2010			

59	Case No.:10/29/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00505/AM11/	RLA File :03/94/040/00573/AM11/	Lic.No/Date:0310595121 04.10.2010	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.11.2010			

60	Case No.:6/29/83-ALC1/2010	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00501/AM11/	RLA File :08/24/040/00162/AM11/	Lic.No/Date:0810092822 05.10.2010	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.11.2010			

61	Case No.:7/29/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Approved
	HQ File :01/83/050/00502/AM11/	RLA File :08/24/040/00043/AM11/	Lic.No/Date:0810092824 05.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/105/2006-Ch.II dated 13.2.2008, the Committee decided to approve the case on repeat basis as under:-			

Export Item	Qty.	Import Item	Qty.
Acid Black 234 (Acid Black RHR)	1 Kg	1. H Acid 2. Aniline Oil 3. Meta Phenylene Diamine 4. Sodium Nitrite	0.365 Kg 0.250 kg 0.126 Kg 0.250 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:14/29/83-ALC1/2010	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Approved
HQ File :01/83/050/00509/AM11/	RLA File :03/95/040/00530/AM11/	Lic.No/Date:0310595316 05.10.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/81/2007-Ch.II dated 20.9.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Stannic Chloride 50% solution	1 Kg	Tin Ingots (99.5%)	0.235 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:13/29/83-ALC1/2010	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
HQ File :01/83/050/00508/AM11/	RLA File :31/24/040/00125/AM11/	Lic.No/Date:3110044911 06.10.2010	Defer Date:17.11.2010

Decision : The Committee considered the case as per agenda and noted that had copy has been received and sent to TA and defer the case for four weeks. Accordingly the case may be relisted on 17.11.2010

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Case No.: 11/29/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status: Case Approved
HQ File :01/83/050/00506/AM11/	RLA File :08/24/040/00201/AM11/	Lic.No/Date:0810092858 06.10.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/30/2006-Ch.II dated 3.9.2010, the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Acid Brown 75 (Dye content 75%)	1 Kg	1. H Acid 2. Resorcinol 3. Sodium Picramate 4. Para Nitro Aniline 5. Sodium Nitrite	0.345 Kg 0.118 Kg 0.234 Kg 0.142 Kg 0.222 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.: 12/29/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status: Case Approved
HQ File :01/83/050/00507/AM11/	RLA File :08/24/040/00095/AM11/	Lic.No/Date:0810092859 06.10.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/30/2006-Ch.II dated 3.9.2010, the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Acid Brown 75 (Dye content 75%)	1 Kg	1. H Acid 2. Resorcinol 3. Sodium Picramate	0.345 Kg 0.118 Kg 0.234 Kg

		4. Para Nitro Aniline	0.142 Kg
		5. Sodium Nitrite	0.222 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

66	Case No.:15/29/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00510/AM11/	RLA File :03/95/040/00523/AM11/	Lic.No/Date:0310595492 06.10.2010	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.11.2010			

67	Case No.:17/29/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00512/AM11/	RLA File :03/94/040/00613/AM11/	Lic.No/Date:0310595579 06.10.2010	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.11.2010			

68	Case No.:18/29/83-ALC1/2010	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00513/AM11/	RLA File :31/24/040/00127/AM11/	Lic.No/Date:3110044925 08.10.2010	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.11.2010			

	Case No.:20/29/83-ALC1/2010	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
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69	HQ File :01/83/050/00515/AM11/	RLA File :03/95/040/00486/AM11/	Lic.No/Date:0310595984 08.10.2010	Defer Date:17.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.11.2010				

70	Case No.:21/29/83-ALC1/2010	Party Name:RUCHIKA CHEMICAL INDUSTRIES PVT. LTD.	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00516/AM11/	RLA File :03/95/040/00443/AM11/	Lic.No/Date:0310596000 08.10.2010	Defer Date:17.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.11.2010				

71	Case No.:22/29/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00517/AM11/	RLA File :03/94/040/00621/AM11/	Lic.No/Date:0310596005 08.10.2010	Defer Date:17.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.11.2010				

72	Case No.:16/29/83-ALC1/2010	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00511/AM11/	RLA File :02/24/040/00117/AM11/	Lic.No/Date:0210149108 11.10.2010	Defer Date:17.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.11.2010				

	Case No.:25/29/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Approved
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HQ File :01/83/050/00520/AM11/	RLA File :03/95/040/00536/AM11/	Lic.No/Date:0310596100 11.10.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide U.O.No.15022/26/2004-Ch.II dated 30.6.2009, the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Acifluorfen Sodium 42-46%)	1 Kg	1. 5-(2-Chloro-4-(Trifluoromethyl) Phenoxy)-2-Nitro Benzoic Acid (90 to 92%)	0.462 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

74	Case No.:26/29/83-ALC1/2010	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00521/AM11/	RLA File :03/95/040/00295/AM11/	Lic.No/Date:0310596105 11.10.2010	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.11.2010			

75	Case No.:27/29/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00522/AM11/	RLA File :03/94/040/00581/AM11/	Lic.No/Date:0310596113 11.10.2010	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.11.2010			

	Case No.:19/29/83-ALC1/2010	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
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76	HQ File :01/83/050/00514/AM11/	RLA File :05/23/040/00189/AM11/	Lic.No/Date:0510274749 12.10.2010	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.11.2010			

77	Case No.:23/29/83-ALC1/2010	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00518/AM11/	RLA File :05/24/040/00245/AM11/	Lic.No/Date:0510274791 12.10.2010	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.11.2010			

78	Case No.:24/29/83-ALC1/2010	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:29/83-ALC1/2010 20.10.2010	Status:Case Deferred
	HQ File :01/83/050/00519/AM11/	RLA File :15/24/040/00005/AM11/	Lic.No/Date:1510011535 13.10.2010	Defer Date:17.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.11.2010			

Date:02.11.2010

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer